

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/53(CHE)/2024
NAME OF THE PETITIONER(S) : S Chandra
NAME OF THE RESPONDENT(S) :
UNDER SECTION : Sec 94(1) of IBC, 2016

ORDER

Present: Shri. A.S. Sathish Kumar, Ld. PCS for the Petitioner.
Ms. Akhila, Ld. Counsel for Tamilnad Mercantile Bank Ltd.

Reply/counter filed by Tamilnad Mercantile Bank Ltd.

Copy be served.

Ld. Counsel submits that there were two guarantors for the Corporate Debtor. In respect of one of the guarantors, viz., Mr. Shanmugam vide C.P. No.27 of 2024, IRP has been appointed and he has to give the report.

Arguments heard.

Order Reserved.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs